

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 01.11.2012

OA No. 336/2012

None present for applicant.

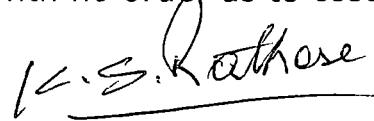
By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order of penalty dated 17.03.2009 (Annexure A/1) may be quashed and set aside, besides prayed that the appellate authority may be directed to decide the appeal.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a legal notice dated 24.03.2010 (Annexure A/5) through his counsel before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the legal notice dated 24.03.2010 (Annexure A/5) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the legal notice dated 24.03.2010 (Annexure A/5) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER